

SUPREME COURT OF INDIA
ADMN. MATERIALS

NOTICE INVITING TENDER (NIT) FOR SUPPLY OF NEW 'LIFE FITNESS' MAKE 'INTEGRITY+ (SL CONSOLE)' TREADMILL WITH CAMC FOR 5 YEARS UNDER BUY-BACK OF OLD TREADMILL OF 'TRUE' MAKE 'CS 900' MODEL.

1. **Online bids** are invited on single stage **two bid system** for “for supply of ‘Life Fitness’ make ‘Integrity+ (SL Console)’ Treadmill with CAMC for 5 years under buy-back of old working condition Treadmill of ‘True’ Make ‘CS 900’ model from Delhi/NCR based dealers. **The successful tenderer is required to quote lowest rate of Life Fitness brand along with warranty offered and maximum buy back rates offered for old treadmill. Manual bids shall not be accepted. It may be make clear that the EMD is to be submitted in physical mode as per clause 9, however in case of MSME, if applicable, can be submitted online.**
2. Interested bidders if so desire, may contact Branch Officer Admn Material (P&S) at Telephone number 011-23115941 or personally visit Pass Counter number 1, Additional Building Complex, Supreme Court of India along with Proof of ID on any working day between 10:30 am to 4:00 pm (except Saturday, Sunday and Holidays).
3. **Document Download:** Tender documents may be downloaded from Supreme Court of India website <https://main.sci.gov.in/tender> (for reference only) and CPPP site <https://eprocure.gov.in/eprocure/app> as per the schedule as given in **CRITICAL DATE SHEET** as under.

CRITICAL DATE SHEET

<u>Published Date</u>	10.04.2024 at 11:00 hrs
<u>Bid Document Download / Sale Start Date</u>	10.04.2024 at 11:15 hrs
<u>Clarification Start Date</u>	11.04.2024 at 10:00 hrs
<u>Clarification End Date</u>	24.04.2024 at 17:00 hrs
<u>Bid Submission Start Date</u>	25.04.2024 at 10:30 hrs
<u>Bid Submission End Date</u>	30.04.2024 at 15:00 hrs
<u>Bid Opening Date</u>	01.05.2024 at 15:00 hrs

[Handwritten Signature]

4. Bid Submission:

Bids shall be submitted online only at CPPP website: <https://eprocure.gov.in/eprocure/app>. Bidders are advised to follow “**Instructions To Bidder for Online Bid Submission**” provided as **Annexure- ‘C’**. Bid documents may be scanned with **100 dpi with black and white option** which helps in reducing size of the scanned document.

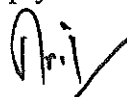
5. Not more than one tender shall be submitted by one Bidder or Bidder’s having business relationship. Under no circumstance will father and his son(s) or other close relations who have business relationship with one another (i.e. when one or more partner(s)/director(s) are common) be allowed to tender for the same contract as separate competitors. A breach of this condition will render the tenders of both parties liable to rejection.

6. Bidder who has downloaded the tender from the Supreme Court of India website <https://main.sci.gov.in/tender> (for reference only) and Central Public Procurement Portal (CPPP) website <https://eprocure.gov.in/eprocure/app> shall not tamper/modify the tender form including downloaded price bid template in any manner. In case if the same is found to be tampered/modified in any manner, tender will be completely rejected and EMD would be forfeited and tenderer is liable to be banned from doing business with the Registry.

7. Intending Bidders are advised to visit the GYM situated at Supreme Court Transit Home cum Guest House (34, Prithvi Raj Road, New Delhi) for inspecting the treadmill i.e ‘True’ make ‘CS 900’ model for buy back purpose, with the prior permission of Caretaker, Supreme Court Transit Home cum Guest House via telephone number 011-23012655.

8. Intending Bidders are also advised to regularly visit <https://eprocure.gov.in/eprocure/app> till the closing date of submission to keep themselves updated as any change/ modification in the tender will be intimated through this website only by corrigendum / addendum/ amendment. **No individual responses shall be communicated.**

9. Applicant tenderer must provide **Earnest Money deposit of Rs.30,000/-(Rupees Thirty Thousand Only)** towards supply of Life Fitness make Integrity+ (SL Console)’ treadmill with CAMC for 5 years.



The original EMD (Demand Draft (DD) (to be issued on or after publication date of this tender) must be submitted in a sealed envelope addressed to "Additional Registrar, Admn. Materials": superscribing the title of this NIT, at the Reception Counter No. 2 (R&I), Supreme Court of India well before the due date and time of bid submission (as mentioned on the Critical Date Sheet at Page no. 1 of this NIT).

The tenderers are required to provide Demand Draft drawn in favour of "The Registrar (Admn), Supreme Court of India". All applicable bank charges shall be born by the applicant and he shall not have any claim whatsoever on this account on the Registry and no interest will be payable on Earnest Money Deposit (EMD). In case of re-tendering, the firms which has submitted the DD in earlier calls will be required to submit DD along with their tender/application in subsequent calls also. **Tender not accompanied with the EMD is liable to be rejected, except in case MSME is submitted.**

10. Each tenderer has to sign and submit the attached **Tender Acceptance Letter** as per **Annexure 'D'**.

11. **Submission of Tender**

The tender shall be submitted online in Two parts, viz., technical bid and price bid.

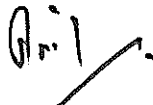
All the pages of bid being submitted must be signed and sequentially numbered by the bidder irrespective of nature of content of the documents before uploading.

The offers submitted by Telegram/Fax/email shall not be considered . No correspondence will be entertained in this matter.

12. **Technical Bid**

The following documents are to be furnished by the Bidders along with **Technical Bid** as per the tender document:

- i) Signed and Scanned copy of **Earnest Money Deposit/EMD Exemption Certificates.**
- ii) Signed and Scanned copy of **Certificates** like Registration certificate, GST NO, PAN No, Financial details like Proof of Annual Turnover **(along with Annexure 'A')**.
- iii) Signed and Scanned copy of **Similar works/supply** carried out in the last three financial years **(along with Annexure 'A')**.
- iv) Signed and Scanned Copy of **Tender Acceptance Letter (as per Annexure 'D')**.



PRICE BID

- (a) Price bid undertaking
(b) Schedule of price bid in the form of
“CPPP_BOQ_TREADMILL.xls “

**SCHEDULE OF PRICE BID IN THE FORM OF
CPPP BOQ.**


The below mentioned Financial Proposal/Commercial bid format is provided as CPPP_BOQ_TREADMILL.xls along with this tender document at <https://eprocure.gov.in/eprocure/app>. Bidders are advised to download this CPPP_BOQ_TREADMILL.xls as it is and quote their offer/rates in the permitted column and upload the same in the commercial bid. **Bidder shall not tamper/modify downloaded price bid template in any manner.** In case if the same is found to be tampered/modified in any manner, tender will be completely rejected and EMD would be forfeited and tenderer is liable to be banned from doing business with the Registry.

TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

13. The successful tenderer shall have to deposit **performance security i.e. 3% of the cost of new Treadmill** by way of Demand Draft drawn in favour of “The Registrar (Admn.), Supreme Court of India, New Delhi.” The amount of performance security will be released after 60 days from the date of final bill payment.

The above-mentioned performance security is to be deposited by way of Demand Draft drawn in favour of “The Registrar (Admn.), Supreme Court of India, within one week from the receipt of supply order by the successful tenderers. The Demand Draft which will be refunded after two months of the successful completion of the contractual period or payment of the last bill, whichever is later.

14. The treadmill supplied will be inspected by an Inspection Committee comprising of senior officers of the Registry and in case the final supply is not found in conformity with the approved specifications, the same will be liable to be rejected and entire supply will have to be replaced with the quality exactly commensurate with the approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.



15. Time is the essence of the tender. The supply of the item as per the required specifications shall be required to be made immediately in the Registry or at the Supreme Court Transit Home cum Guest House (F.O.R. Destination) on receipt of Purchase Order; otherwise the security deposit may be forfeited along with any other action as may be deemed appropriate by the Registry. Non-availability of material shall not be accepted as a ground for delay in supply and shall equally be penalised.

16. The payment will be made only after supply is received and accepted as per approved specifications. No part payment or advance payment will be made.

17. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

18. Execution of the supply is to be done very expeditiously but not later than three days and in emergency the supply has to be executed on the same day itself.

19. Supply of treadmill is to be made on bill basis. The payment is normally made after full supply is received and accepted as per specifications / requirement.

20. The payment of CMC will be made on quarterly/ half yearly/ yearly basis after the satisfactory report (with name designation and employee Code) of the concerned officer.

21. The successful tenderer would take up any reported fault within two hours even at odd hours and during holidays and shall rectify the fault as far as possible. The repair would be carried out on site itself. If for some reason, it is not possible to carry out the necessary repair at the place prior permission in writing shall be taken before taking the item to the workshop of the tenderer. However, in case the item is not likely to be repaired within 6 hours the firm would provide a standby for the same till the fault is repaired, and no extra

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charges will, however, be payable on this account.

22. The tenderer shall maintain the equipment as per manufacturer's guidelines and shall use only standard/ compatible/ equivalent components for replacement. The original specifications/ characteristics / features of the item shall not be changed without prior intimation to the Supreme Court of India.

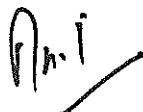
23. If the work is found unsatisfactory or the visit of the skilled worker to the worksite is not regular the contract will be terminated by the Registry at any time without assigning reason therefor. The decision of the Registry in this regard shall be final and binding on the firm.

24. Periodical servicing has to be carried out once in the three months i.e. in the month of January, April, July and October of every year. During the course of servicing the tenderer should service the item with proper care, thoroughly check-up, checking output performance etc.

25. Non- performance of the quarterly maintenance on time schedule will be treated as a pending complaint by the Registry and will be dealt with accordingly for applicable penalties.

26. Any loss or damage caused to any of the Supreme Court Registry's item by the successful tenderer while doing/ performing job shall be recovered from the successful tenderer and the decision of the Registry in this regard shall be final and unassailable.

27. The work executed by the firm should be to the satisfaction of the concerned officer where work will be executed. If the same is not found satisfactory, the firm will have to do the job again at its own cost. The decision of the concerned officer and of the Supreme Court Registry in this regard will be final and unassailable and binding on the tenderer.



28. The rates quoted shall include costs of commuting, delivery and no separate traveling charges shall be admissible.


29. Even after awarding the Contract, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

PENALTIES

30. If delivery is not made within the specified date and time and the Registry is required to make purchase from other dealer(s) the tenderer will be liable to make good the loss in case of higher payments as compared to approved rates and the difference will be deducted from the performance security deposited by the tenderer. The Registry reserves the right to recover loss upto the amount of Performance Security in case the quality is low or in case of deficiency of service.

31. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% per week subject to maximum penalty of 10% of total cost of delayed articles, or of forfeiting the performance security if the delay is due to wilful laches or negligence on the part of the tenderer irrespective of inconvenience caused to the Registry.

32. The Performance Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply of the items is found unsatisfactory.


(Anil Kumar Sharma)
Additional Registrar (AM)

CHECK LIST OF DOCUMENTS TO BE SUBMITTED. BID CHECKLIST

Bidder is required to fill-up this checklist and enclose **along with the envelope containing the Earnest Money.**

Sl.	Item Description	Yes/No	Bid Reference
1.	Earnest Money Enclosed along with Bid Checklist/ Exemption Certificate		
2.	General Proforma – Annexure ‘A’		
3.	Financial Bid – Annexure ‘B’		
4.	Tender Acceptance Letter – Annexure ‘D’		
5.	Letter of authorization to submit bid, if any.		

Handwritten signature/initials

ANNEXURE-'A'

NOTICE INVITING TENDER (NIT) FOR SUPPLY OF NEW 'LIFE FITNESS' MAKE 'INTEGRITY+ (SL CONSOLE)' TREADMILL WITH CAMC FOR 5 YEARS UNDER BUY-BACK OF OLD TREADMILL OF 'TRUE' MAKE 'CS 900' MODEL.

(General Proforma to be filled by the Tenderer)

1. Name of the Tenderer : _____
with Address

2. Name of the Contact Person
with Telephone/Mobile No./
Fax No./E-Mail ID : _____

3. PAN No. : _____
(Attach Proof)

4. GST Registration No. : _____
(Attach Proof)

5. Whether all the terms & conditions
of NIT are acceptable : Yes/No : _____

6. Delivery Schedule : _____

7. Guarantee/ warranty period : _____

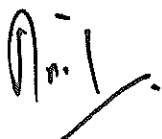
8. Whether EMD is submitted or
Certificate for its exemption is enclosed: _____

9. Whether Authorisation Certificates
is/are enclosed
with tender document: _____

Date:

Place:

(Signature of the Bidder, with Official Seal)



ANNEXURE-'B'**NOTICE INVITING TENDER (NIT) FOR SUPPLY OF NEW 'LIFE FITNESS' MAKE 'INTEGRITY+ (SL CONSOLE)' TREADMILL WITH CAMC FOR 5 YEARS UNDER BUY-BACK OF OLD TREADMILL OF 'TRUE' MAKE 'CS 900' MODEL.****(Financial Bid)****SCHEDULE OF PRICE BID IN THE FORM OF CPPP BOQ TREADMILL.xls**

The below mentioned Financial Proposal/Commercial bid format is provided as CPPP_BOQ_TREADMILL.xls along with this tender document at <https://eprocure.gov.in/eprocure/app>. Bidders are advised to download this CPPP_BOQ_TREADMILL.xls as it is and quote their offer/rates in the permitted column and upload the same in the commercial bid. **Bidder shall not tamper/modify downloaded price bid template in any manner.** In case if the same is found to be tampered/modified in any manner, tender will be completely rejected and EMD would be forfeited and tenderer is liable to be banned from doing business with the Registry.

DETAILS OF RATES TO BE OFFERED UNDER BUY-BACK

S.No.	Particulars	Unit	Amount excluding GST (in Rs.)
1	Rate offered for 'Life Fitness' make 'Integrity+ (SL Console)' Treadmill	1	
2	Buy Back rate offered (i.e. minus) for 'True' make 'CS 900' model in working condition (purchase year 2016)	1	
4	CAMC Rate offered for 5 Years after completion of warranty period	Per year	

Date:

Place:

(Signature of the Bidder,
with Official Seal)

ANNEXURE-'C'

NOTICE INVITING TENDER (NIT) FOR SUPPLY OF NEW 'LIFE FITNESS' MAKE 'INTEGRITY+ (SL CONSOLE)' TREADMILL WITH CAMC FOR 5 YEARS UNDER BUY-BACK OF OLD TREADMILL OF 'TRUE' MAKE 'CS 900' MODEL.

Instructions for Online Bid Submission

The bidders are required to submit soft copies of their bids electronically on the CPP Portal, using valid Digital Signature Certificates. The instructions given below are meant to assist the bidders in registering on the CPP Portal, prepare their bids in accordance with the requirements and submitting their bids online on the CPP Portal.

More information useful for submitting online bids on the CPP Portal may be obtained at: <https://eprocure.gov.in/eprocure/app>.

REGISTRATION

- 1) Bidders are required to enroll on the e-Procurement module of the Central Public Procurement Portal (URL: <https://eprocure.gov.in/eprocure/app>) by clicking on the link "Online bidder Enrollment" on the CPP Portal which is free of charge.
- 2) As part of the enrollment process, the bidders will be required to choose a unique username and assign a password for their accounts.
- 3) Bidders are advised to register their valid email address and mobile numbers as part of the registration process. These would be used for any communication from the CPP Portal.
- 4) Upon enrollment, the bidders will be required to register their valid Digital Signature Certificate (Class III Certificates with signing key usage) issued by any Certifying Authority recognized by CCA India (e.g. Sify / nCode / eMudhra etc.), with their profile.
- 5) Only one valid DSC should be registered by a bidder. Please note that the bidders are responsible to ensure that they do not lend their DSC's to others which may lead to misuse.
- 6) Bidder then logs into the site through the secured log-in by entering their user ID / password and the password of the DSC / e-Token.

SEARCHING FOR TENDER DOCUMENTS

1) There are various search options built in the CPP Portal, to facilitate bidders to search active tenders by several parameters. These parameters could include Tender ID, Organization Name, Location, Date, Value, etc. There is also an option of advanced search for tenders, wherein the bidders may combine a number of search parameters such as Organization Name, Form of Contract, Location, Date, Other keywords etc. to search for a tender published on the CPP Portal.

2) Once the bidders have selected the tenders they are interested in, they may download the required documents / tender schedules. These tenders can be moved to the respective 'My Tenders' folder. This would enable the CPP Portal to intimate the bidders through SMS / email in case there is any corrigendum issued to the tender document.

3) The bidder should make a note of the unique Tender ID assigned to each tender, in case they want to obtain any clarification / help from the helpdesk.

PREPARATION OF BIDS

1) Bidder should take into account any corrigendum published on the tender document before submitting their bids.

2) Please go through the tender advertisement and the tender document carefully to understand the documents required to be submitted as part of the bid. Please note the number of covers in which the bid documents have to be submitted, the number of documents - including the names and content of each of the document that need to be submitted. Any deviations from these may lead to rejection of the bid.

3) Bidder, in advance, should get ready the bid documents to be submitted as indicated in the tender document / schedule and generally, they can be in PDF / XLS / RAR / DWF/JPG formats. Bid documents may be scanned with 100 dpi with black and white option which helps in reducing size of the scanned document.

4) To avoid the time and effort required in uploading the same set of standard documents which are required to be submitted as a part of every bid, a provision of uploading such standard documents (e.g. PAN card copy, annual

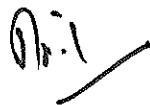


reports, auditor certificates etc.) has been provided to the bidders. Bidders can use “My Space” or “Other Important Documents” area available to them to upload such documents. These documents may be directly submitted from the “My Space” area while submitting a bid, and need not be uploaded again and again. This will lead to a reduction in the time required for bid submission process.

Note: My Documents space is only a repository given to the Bidders to ease the uploading process. If Bidder has uploaded his Documents in My Documents space, this does not automatically ensure these Documents being part of Technical Bid.

SUBMISSION OF BIDS

- 1) Bidder should log into the site well in advance for bid submission so that they can upload the bid in time i.e. on or before the bid submission time. Bidder will be responsible for any delay due to other issues.
- 2) The bidder has to digitally sign and upload the required bid documents one by one as indicated in the tender document.
- 3) Bidder has to select the payment option as “offline” to pay the tender fee / EMD as applicable and enter details of the instrument.
- 4) Bidder should prepare the EMD as per the instructions specified in the tender document. The original should be posted/couriered/given in person to the concerned official, latest by the last date of bid submission or as specified in the tender documents. The details of the DD/any other accepted instrument, physically sent, should tally with the details available in the scanned copy and the data entered during bid submission time. Otherwise the uploaded bid will be rejected.
- 5) Bidders are requested to note that they should necessarily submit their financial bids in the format provided and no other format is acceptable. If the price bid has been given as a standard BoQ format with the tender document, then the same is to be downloaded and to be filled by all the bidders. Bidders are required to download the BoQ file, open it and complete the white coloured (unprotected) cells with their respective financial quotes and other details (such as name of the bidder). No other cells should be changed. Once the details have been completed, the bidder should save it and submit it online, without changing the filename. If the BoQ file is found to be modified by the bidder, the bid will be rejected.



6) The server time (which is displayed on the bidders' dashboard) will be considered as the standard time for referencing the deadlines for submission of the bids by the bidders, opening of bids etc. The bidders should follow this time during bid submission.

7) All the documents being submitted by the bidders would be encrypted using PKI encryption techniques to ensure the secrecy of the data. The data entered cannot be viewed by unauthorized persons until the time of bid opening. The confidentiality of the bids is maintained using the secured Socket Layer 128 bit encryption technology. Data storage encryption of sensitive fields is done. Any bid document that is uploaded to the server is subjected to symmetric encryption using a system generated symmetric key. Further this key is subjected to asymmetric encryption using buyers/bid opener's public keys. Overall, the uploaded tender documents become readable only after the tender opening by the authorized bid openers.

8) The uploaded tender documents become readable only after the tender opening by the authorized bid openers.

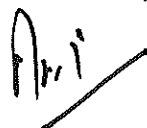
9) Upon the successful and timely submission of bids (i.e. after Clicking "Freeze Bid Submission" in the portal), the portal will give a successful bid submission message & a bid summary will be displayed with the bid no. and the date & time of submission of the bid with all other relevant details.

10) The bid summary has to be printed and kept as an acknowledgement of the submission of the bid. This acknowledgement may be used as an entry pass for any bid opening meetings.

ASSISTANCE TO BIDDERS

1) Any queries relating to the tender document and the terms and conditions contained therein should be addressed to the Tender Inviting Authority for a tender or the relevant contact person indicated in the tender.

2) Any queries relating to the process of online bid submission or queries relating to CPP Portal in general may be directed to the 24x7 CPP Portal Helpdesk.

A handwritten signature in black ink, appearing to be 'A. V. S.', with a horizontal line underneath it.

ANNEXURE-'D'

TENDER ACCEPTANCE LETTER
(To be given on Company Letter Head)

Date:

To,
The Registrar (Admn.)
Supreme Court of India
New Delhi

Sub: Acceptance of Terms & Conditions of Tender.

Tender Reference No: F.No. AM-M/11/5/2023-SCI(AM-P&S)

NAME OF TENDER:- NOTICE INVITING TENDER (NIT) FOR SUPPLY OF NEW 'LIFE FITNESS' MAKE 'INTEGRITY+ (SL CONSOLE)' TREADMILL WITH CAMC FOR 5 YEARS UNDER BUY-BACK OF OLD TREADMILL OF 'TRUE' MAKE 'CS 900' MODEL.

Dear Sir,

1. I / We have downloaded / obtained the tender document(s) for the above mentioned 'Tender/Work' from the web site(s) namely:

as per your advertisement, given in the above mentioned website(s).

2. I / We hereby certify that I / we have read the entire terms and conditions of the tender documents from Page No. 1 to 16 (including all documents like annexure(s), schedule(s), etc .), which form part of the contract agreement and I / we shall abide hereby by the terms / conditions / clauses contained therein.

3. The corrigendum(s) issued from time to time by your department/ organisation too have also been taken into consideration, while submitting this acceptance letter.

4. I / We hereby unconditionally accept the tender conditions of above mentioned tender document(s) / corrigendum(s) in its totality / entirety.

5. I / We do hereby declare that our Firm has not been blacklisted/ debarred by any Govt. Department/Public sector undertaking.



6. I / We certify that all information furnished by the our Firm is true & correct and in the event that the information is found to be incorrect/untrue or found violated, then your department/ organization shall without giving any notice or reason therefore or summarily reject the bid or terminate the contract, without prejudice to any other rights or remedy including the forfeiture of the full said earnest money deposit absolutely.

Yours Faithfully,

Date:

Place:

(Signature of the Bidder,
with Official Seal)

A handwritten signature in black ink, consisting of a stylized 'A' followed by a dot and a vertical line, with a long horizontal stroke extending to the right.